

**GOVERNMENT OF INDIA  
TOURISM AND CULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:3403  
ANSWERED ON:18.08.2003  
REMOVAL OF OFFICE OF DDA FROM SIRI FORT  
UMMAREDDY VENKATESWARLU

**Will the Minister of TOURISM AND CULTURE be pleased to state:**

- (a) whether the Archaeological Survey of India (ASI) has ordered the Delhi Development Authority to demolish its officers club and a Banquet Hall in Siri Fort in New Delhi;
- (b) if so, the reasons for Archaeological Survey of India (ASI) intervention in this matter;
- (c) when did these illegal constructions come to the notice of the ASI;
- (d) whether the ASI did not act promptly on this information;and
- (e) if so, the reasons for neglect of duties by ASI?

**Answer**

MINISTER OF TOURISM AND CULTURE (SHRI JAGMOHAN)

- (a) and (b) Archaeological Survey of India has issued requisite orders to demolish unauthorised structures raised by the DDA and M/s Asiad Tower Jankhar Banquets in the prohibited/regulated area of the Siri Fort and Bulbul-ki-mosque which are centrally protected monuments, contravening the provisions of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules, 1959.
- (c) and (d) As soon as a writ petition was filed in the matter in 2002 in the High Court of Delhi, requisite action was taken by issuing notices as required under the Ancient Monuments and Archaeological Sites and Remains Rules 1959 and amended rules 1992 and the court case was successfully contested culminating in the issuance of demolition order.
- (e) Question does not arise.